

OFFICE OF THE PR. DISTT. & SESSIONS JUDGE

REASI

No:855/PDSJ-R

Dated:13-01-2022

ORDER

In compliance to Hon`ble High Court Order no. 18 of 2022/RG
Dated:12-01-2022:

1. The hearing of cases shall ordinary be through virtual mode and physical hearing in respect of any such listed matters will be at the discretion of presiding officer subject to the satsisfaction of presiding officer regarding urgency involving in such matter and therefore such matter can be taken by way of physical hearing by the presiding officer of the court.
- 2.Filing of the Cases shall be via eFiling and presiding officer of the court shall create dedicated eMail and make the same available to advocates & Litigants by posting the same on district court reasi official website.
- 3.The entry of litigants and public into the court premises from the very outer gate shall be strictly prohibited.
- 4.The entry of clerks of advocates shall be restricted to the chambers of advocates and their entry into the court building and sections/offices shall be prohibited.

5.The entry of of accused persons and witnesses to the court premises and court rooms shall be permitted subject to the following of all Covid related protocols and production of vaccination certificate.

6.The ministerial staff in the courts are permitted to function in batches with 50% reduction on rotation basis and roaster in this regard shall be formulated by the concerned court .The officials who as per the roaster are not on duty in the office shall not leave the station and shall remain available on telephone and electronic means of communication at all time.

(R.N Watal)

Sd/-

Pr. Distt. & Sessions Judge

Reasi

Copy to:

1. Registrar General of Hon`ble High Court of J&K at Jammu.
2. Pr. Secretary to Hon`ble Chief Justice of High Court of J&k at Jammu.
3. Secretary to Hon`ble Mr. Justice Dhiraj Singh Thakur Administrative Judge, District Reasi, High Court of J&K, for kind information of his Lordship.
4. Chief Judicial Magistrate Reasi for compliance.
5. Secretary DLSA Reasi for compliance.
6. Sub Judge katra for compliance.
7. Munsiff Katra for compliance.

8. Munsiff Mahore for compliance.

9. Bar association Reasi, Katra and Mahore.